IN THE HIGH COURT OF JUDICATURE AT PATNA
Civil Writ Jurisdiction Case No.19702 of 2021

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Akanksha Malviya

... ... Petitioner/s

Versus

The Union of India & Ors.

... ... Respondent/s

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Appearance :

For the Petitioner/s	:	Ms. Akanksha Malviya, In person Mr. Vishal Kumar Singh, Advocate
For the Respondent/s	:	Dr. K. N. Singh (ASG)
For the State	:	Mr. S.D. Yadav, AAG-9 Mr. Anil Kr. Verma, AC to AAG-9

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CORAM: HONOURABLE THE ACTING CHIEF JUSTICE
and
HONOURABLE MR. JUSTICE PARTHA SARTHY

ORAL ORDER

(Per: HONOURABLE THE ACTING CHIEF JUSTICE)

36 07-03-2025 Heard Ms. Akanksha Malviya, the learned Advocate who has appeared in person in this Public Interest Litigation.

2. The affidavit on behalf of the State indicates that the Mental Health Review Boards have now been constituted in all the nine Commissionerates.

3. However, Ms. Akanksha Malviya grieves that mere setting up of Review Boards in different Commissionerates would not be of any avail to the people suffering from mental health, unless funds are allocated

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for the purpose. There has not been any allocation of funds towards making the Mental Health Review Boards functional, thus, rendering the Boards in nine Commissionerates to be in existence only on paper.

4. Ms. Akanksha Malviya has also flagged today that for effective implementation of the Mental Healthcare Act, 2017, the State must take pro-active steps with respect to prisoners who are suffering from mental health issues. There is no updated report on behalf of the State with respect to the number of half-way homes, shelter accommodation; supported accommodation and other places where persons suffering from mental health issues could be sent.

5. The State to respond to the aforenoted grievances of the petitioner.

6. The affidavit must indicate about the allocation of funds for these Review Boards to become functional and the steps taken for the outreach of the Act to jail inmates as also the infrastructure in the shape of

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half-way homes and accommodation shelters by the next date.

7. Re-notify on 11.04.2025.

(Ashutosh Kumar, ACJ)

(Partha Sarthy, J)

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